HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

SWP No. 820/2011 IA (1182/2011)

Mumtaz Hussain Bhat

...Petitioner(s)

Through:- Mr. Sarfraz Hamid Rather

v/s

State of J&K and others

...Respondent(s)

Through:- None.

CORAM:- HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

ORDER

Learned counsel for the petitioner submits that during the pendency of this petition, the petitioner has been reinstated, therefore, this petition has become infructuous and may be dismissed as such. His statement is taken on record.

Accordingly, this petition is dismissed as having been rendered infructuous along with connected CM(s).

Interim direction, if any, shall stand vacated.

(Tashi Rabstan) Judge

Jammu 05.05.2020 Madan Verma-PS